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I have now to give my ruling on the points that were raised yesterday.

RULING FROM THE CHAIR ON A MEMBER'S REQUEST TO PLACE A STATEMENT ON THE TABLE RE CERTAIN INCIDENTS

MR. CHAIRMAN: At the sitting of the House yesterday, Shri Bhupesh Gupta, rising immediately after the Question Hour, sought my permission to lay a statement regarding a certain incident in Burdwan to which a reference had been made by another Member in the House on November 19, 1962. Two points of order were raised on this:—

- (1) whether such a statement could be laid on the Table of the House; and
- (2) whether Shri Bhupesh Gupta could be permitted to make a statement with reference to a matter which did not personally concern him but which only related to a political party.

The question was also asked whether Shri Bhupesh Gupta had taken the permission of the Chair for raising the point in the manner in which he did and if no such permission had been given, how he could raise it.

There is no provision in the Rules of Procedure and Conduct of Business in the Rajya Sabha which confers upon a private Member the right to have a document placed on the Table of the House. If, in the special circumstances of the case, a private Member desires to lay any document on the Table of the House, he should give previous notice to me so that I may look into the document and then decide whether I should permit the Member to lay the document on the Table of the House. The document can be laid on the Table only after permission has been given by the Chair and not otherwise. In the pre-

sent case, Shri Bhupesh Gupta did not give any such previous notice to me nor did he show me the statement which he desired to lay on the Table of the House. He could not, therefore, lay the statement on the Table. Furthermore, I may point out that according to Shri Bhupesh Gupta, the document which he desired to lay on the Table was, to use the Member's own words "A full statement about Burdwan incident from our Party's (Communist Party Secretary)". In my opinion, it will not be in order to permit such a statement to be laid on the Table of the House and thereby make it a part of the proceedings of the House.

As for the second point, I may invite attention to Rule 203 of our Rules which reads thus:—

"A member may, with the permission of the Chairman, make a personal explanation although there is no question before the Council, but in this case no debatable matter may be brought forward, and no debate shall arise."

Shri Bhupesh Gupta had not taken my prior permission to raise the point on the floor of the House and, therefore his making the statement in question was not in order. He was trying to give the version of the Communist Party of the incident to show that the criticism levelled against that Party was not justified. This introduces debatable matter which also is not permissible under the Rules. It is true that in regard to the explanation of a personal nature, the House usually indulgent and it permits statement of that character to be made, provided that leave has been previously obtained from the Chair; but general arguments and observations beyond the fair bounds of personal explanation are out of order. The indulgence of personal explanation should be granted with caution so that no debatable matter may be brought forward and no debate shall THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N DATAR): SIT, may I say one thing? Reference was made to what the Home Minister had stated here Now, I should like to make it clear that the Government are anxious to take all necessary steps in the interests and for the safety of India So far as the numerous suggestions are concerned, Government will examine them and take such action as is necessary

MR CHAIRMAN. Now, we will proceed to legislative business. There is a Bill to be introduced by Dr Shrimali

## THE HINDI SAHITYA SAMMELAN (AMENDMENT) BILL, 1962

THE MINISTER OF EDUCATION (DR. K L SHRIMALI) Sir, I beg to move for leave to introduce a Bill to amend the Hindi Sahitya Sammelan Act, 1962

The question was put and the motion was adopted,

DR K L SHRIMALI Sir, I introduce the Bill

## THE APPROPRIATION (No 5) BILL, 1962—continued

MR CHAIRMAN Yesterday it was said that the Minister would reply at this stage, but requests had come to me before and a request has just been made by Mr Bhargava also for more time. There are a number of speakers who would like to speak on the Appropriation Bill and I have thought it proper to allow them to do so. I would now ask Mr Chordia to speak

## श्री विमलसभार मन्नालालजी चौरड़िया : (मध्य प्रदेश) मानर्नीय सभापति महोदय,

जो बिल प्रस्तत हमा है उसके बारे में मैं भी कुछ सुझाव रख देना चाहता हू। यह जो माग प्रस्तत की गई है--ग्राधिकतर सुरक्षा की दिष्ट से इसमे पूरक माग की गई है जो कि लगभग ७४ करोड रुपये की है। जहा तक सरक्षा का सवाल है, माननीय मभापति महोदय, देश का कोई भी देश भक्त ऐसा नहीं होगा जो इसका विरोध करेगा । प्रत्येक व्यक्ति चाहता है कि किसी भी कीमत पर, मनष्य का बलिदान देने पर भी, धन भ्रौर जनबल की शक्ति देने पर भी, किसी भी प्रकार का त्याग करने के बाद भी हमारे देश की रक्षा हो । यह हमारा प्रमुख लक्ष्य है श्रीर उसी के श्रन्तर्गत जो इसमें माग प्रस्तृत की गई है उसका मैं भी समर्थन करता ह। माननीय सभ पति महोदय. [THE DEPUTY CHAIRMAN in the Chair]) जो आगे के लिये योजना है उसके बारे मे भी मै निवेदन कर देना चाहता ह। हमारी परानी बातो से हमारे शासन को सबक लेना चाहिये ग्रीर ग्रागे हम ग्रधिक सुरक्षा की दिष्ट से मजबत हो । हमारा एकमात्र प्रमख लक्ष्य यही होना चाहिये कि हम ग्रपने देश की सुरक्षा कर सके ग्रन्यथा उसके ग्रभाव मे हमारी सारी योजनाय, हमारा सारा निर्माण-कार्य, हमारी सारी प्रगति मिट्टी मे मिल जाने की स्थिति मे आ सकती है भौर इस-लिये हमको सबसे पहले ग्राधिक महत्व सुरक्षा को देना चाहिये जो कि स्रभी तक नही दिया जा सका ग्रार ग्रब दिया जाना ग्रावश्यक है। सरक्षा को महत्व देने के साथ साथ हमको उसके लिये खर्च की भी ग्रावश्यकता पडती है ग्रौर उसके लिये हम ग्रपने शामन से प्रार्थना करेगे कि टैक्सो को तो लगाता है ही, बाहर से डोनेशन ग्रौर रुपया लगाना है ही, ग्रपने साधनो से रपया लेना है स्रौर बाहर से भी उधार लेना है, साथ ही ऐसे खर्च जो कि हम रोक मकते है, जिनका प्राथमिकता देने की श्रावश्यकता नही है, श्रीर कई ऐसे खर्चे है जिन पर नियत्रण लग सकता है, रोक लग सकती है, जो मल्याकन करके आगे के लिये।